

CODING SHEET

IN THE HIGH COURT OF ORISSA: CUTTACK
CHAPTER -VI, RULE - 28

WRIT JURISDICTION

(To be filled by the Registry)

CASE TYPE: ----- DATE OF REGISTRATION: -----

D. NO. _____ DATE OF PRESENTATION _____

(To be filled by the Counsel for the Petitioner in black ink)

Case Type: W.P.(C) No. _____ of 2013

Petitioner (s): Swarup Kumar Nayak & 2 others.

Home District: Koraput **Sex (M /F) :** Male. **Age:** 56

O.P. (s): State of Odisha & 3 others.

1. If 'State' is Party, Name of the Department : (Pet. / √ Res.) [Put √ Mark]

_____ Revenue Department _____

2. If Public Undertaking (Specify name): (Pet. / Res.) [Put √ Mark]

_____ NO _____

3. Number of Category under which the matter falls:

| | | | | | |
|---|---|---|---|---|---|
| 2 | 0 | 0 | 5 | 0 | 0 |
|---|---|---|---|---|---|

If others, specify the Subject _____

4. Article of the Constitution / Act (Central / State) [Put √ Mark] : Article 226 of Constitution of India, 1950.

5. Provision of Law / Section / Sub-Section involved: Section 37 of the O. C.H. & P.F.L. Act, 1972.

6. Rules involved _____ Does not arise _____

7. Name of the Main Advocate with State Bar Council Enrolment No., Email. ID / Phone No. / Mobile No. if any Mr. Ramachandra Lenka, Advocate, O. E. No. 112 of 2004, E. Mail: rcl_adv@gmail.com, M: 9672133225.

8. Name (s) of the Associate Advocates State Bar Council Enrolment No., Email. ID /Phone No./ Mobile No. if any Miss Sarita Kanungo, Advocate, O.E. No.268 Of 2010, E. Mail: rcl_adv.gmail.com,(O) M: 7873234539.
9. Whether any other matter is pending in this Court on the same point of Law: (Yes ✓ / No)
If Yes, give the registration Number: _____ W.P.(c) No. 3245 of 2013.
10. Whether any other matter is pending against the impugned Order / Judgement, (Yes✓ / No)
If Yes, give the registration number and indicate at whose instance (Petitioner / Respondent /Third Party):
_____ W.P.(c) No. 3245 of 2013 filed by the opposite party No.2 _____
11. Whether the matter is covered by any Judgement of the Supreme Court, this Court or any other High Court,
If so, give the details of the Judgement. _____ (Indicate the Citation) _____
12. Point of Law involved in the matter Whether the Authorities under the O. C.H. & P.F.L.Act,1972 can ignore the sale deed ? _____
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13. Particulars of Lower Court / Authorities / Tribunal, Viz.
(a) Name : Mr. P.S. Patro
(b) Designation: Commissioner of Consolidation.
(c) Case, File / Order No. Order No. 09 in Revision Case No. 562 of 2008.
(d) Date of impugned Judgement / Order / Award: 11.08.2012
14. Whether the Petitioner / Appellant / Applicant is desirous of getting the matter settled through any of the alternative modes of dispute resolution prescribed Under Section 89 of the Code of Civil Procedure, 1908.
(Yes✓ / No)
If Yes, by which mode ? i.e., ~~Arbitration / Conciliation / Lok Adalat / Mediation.~~
15. Caveat Notice, whether received (Yes / ✓ No) and if Yes, whether receipt showing service of copy of Writ Petition together with accompanying Petition claiming interim order has been served on Caveator.
(Yes / ✓No)

Place :Cuttack,

Date:20.11.2013.

Sd.
(Mr. Ramachandra Lenka, Advocate)
Signature and full name of the Party /

Advocate for petitioner.